HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THURSDAY, THE TENTH DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 707 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 01/05/2025 in W.P.No.7804 of 2024 and pass on the file of the High Court.

Between:

Dr.Ch. Lavanya, W/o Ch. Sudheep, aged about 36 years, Occ Doctor, R/o H.No.2-10-846, SBH Colony, Waddepally, Hanmakonda - 506 370

...APPELLANT/PETITIONER No.3

AND

1. Komati BhanuRekha alias Racha Bhanu Rekha, W/o Racha Srikanth, aged about 27 years, Occ Household, R/o H.No. 8-4-4A, Road No.7, Prashanth Nagar Colony, Medipally Village, Medchal-Malkajgiri District
2. The Protection Officer, Office of the Project Director, Women and Child Welfare Department, Sakhi Center, Medchal-Malkajgiri District (Cyberabad) at Medipally, Medchal-Malkajgiri District

...RESPONDENTS/RESPONDENTS

3. R.Rama Murthy, S/o Racha Sathiah, Aged about 59 years, Occu Business, R/o H. No. 12-13-174, Street No. 17, Tarnaka, Secunderabad
4. Smt. R.Varalakshmi, R.Rama Murthy, Aged about 59 years, Occu Business, R/o H. No. 12-13-174, Street No. 17, Tarnaka, Secunderabad.

(The Respondents Nos. 3 and 4 Petitioners Nos. 1and 2 are not necessary parties

...RESPONDENTS/PETITIONERS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further the proceedings including personal appearance on every date of hearing as against the petitioner herein in the impugned DVC No.3 of 2024 on the file of

Hon'ble Principal Junior Civil Judge-cum-IV Addl. MM, Medchal, Malkajgiri District at L.B. Nagar pending disposal of the above Writ Appeal in the interest of justice.

Counsel for the Appellant: SRI B.NALIN KUMAR, SENIOR COUNSEL FOR SRI K.S.RAHUL

Counsel for the Respondent No.1: M/s. TAAMARA FOR M/s. PEARL LAW ASSOCIATES

Counsel for the Respondent No.2: SRI M.YADAGIRI, AGP FOR WOMEN DEVELOPMENT & CHILD WELFARE DEPT.

Counsel for the Respondent Nos.3 & 4: --

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.707 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri B. Nalin Kumar, learned Senior Counsel, representing Sri K.S. Rahul, learned counsel for the appellant; Ms. Taamara, learned counsel representing M/s. Pearl Law Associates, for respondent No.1 and Sri M. Yadagiri, learned Assistant Government Pleader for Women Development and Child Welfare Department, for respondent No.2.

2. Learned Senior Counsel for the appellant seeks to withdraw this Writ Appeal with liberty to the appellant to file an appropriate application before the Principal Junior Civil Judge-cum-IV Additional Metropolitan Magistrate, Medchal-Malkajgiri District at L.B. Nagar.

3. The other side has no objection.

4. Accordingly, this Writ Petition is **dismissed as withdrawn** with the liberty prayed for. It is made clear that this Court has not expressed any opinion on merits of the case and on tenability of such application. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/- B.REKHA RANI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI K.S.RAHUL, Advocate [OPUC]
2. One CC to M/s. PEARL LAW ASSOCIATES, Advocate [OPUC]
3. Two CCs to GP FOR WOMEN DEVELOPMENT & CHILD WELFARE DEPT., High Court for the State of Telangana, at Hyderabad. [OUT]
4. Two CD Copies

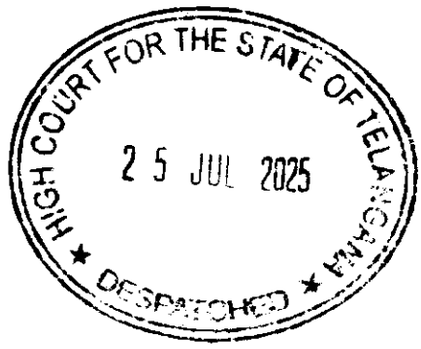
PSK.

HIGH COURT

DATED:10/07/2025

JUDGMENT

WA.No.707 of 2025



DISMISSING THE WRIT APPEAL
AS WITHDRAWN WITHOUT COSTS

DMT
24/7/25